

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Admission Pl.

S.1.04

Resub.

On. Dr. 6.1.04

Notice issued to all respds, and copy of order dated 6.1.04 sent to the petitioner.

for 15/1/04

19/1/04

On. Dr. 6.1.04

Ads. not back.

App. Memo/counter not filed on behalf of respds.

for further orders.

for 17/2

Resub.

On. Dr. 19.02.04

Copies of order prepared for counsels for both sides.

for 2/2

19/2/04

Since the counsel for the Applicant has not represented, liberty is granted to the Applicant to appear in person, if so advised on the date fixed.

Put up this case on

19.02.2004.

Send a copy of this order to Applicant.

Vice-chairman

Member (Judl.)

19.2.04

On filing a Memo dated 19.02.04, the learned counsel for the applicant seeks permission to withdraw the O.A. Heard Shri R.C. Rathi, learned standing counsel. In view of memo filed, the O.A. is dismissed as withdrawn.

Vice-chairman